

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01158/2018

Chandigarh, this the 27th day of September, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
Gurdev Singh S/o Sh. Pritam Singh, age 58 R/o Village Deakwala, P.O. Manipur, The & Distt. Roopnagar, Punjab (Group D employees) – 140108.

....Applicant

(Present: Mr. Amit Kaith, Advocate)

Versus

1. U.O.I. through Secretary to Government of India, Ministry of Home Affairs, North Block, New Delhi – 110001.
2. Chandigarh Administration, through its Finance Secretary, Sector 9, Chandigarh – 160009.
3. Divisional Manager and Director Transport, Chandigarh Transport Undertaking, Industrial Area, UT, Chandigarh – 160002.
4. General Manager, Chandigarh Transport Undertaking, Depot No. I, Industrial Area, UT Chandigarh – 160002.

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Respondents

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. This O.A. is directed against reply to legal notice, and therefore, cannot be entertained in view of provisions of Administrative Tribunal Act, 1985, which provides that an O.A. can be filed against a final order only by the aggrieved person.
2. At this stage, learned counsel submitted that though the respondents have rejected the claim of the applicant, but they have not passed any order thereon. He prays that let the respondents be directed to pass an order and supply a copy thereof to the applicant.
3. In view of the above, we direct the respondents to pass a reasoned order, expressing their view on the claim and communicate the same to the applicant within a period of three

weeks from the date of receipt of a copy of this order, so that he may approach the court of law, if he is so advised. The O.A. stands disposed of accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 27.09.2018

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